

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00478/2020

Dated Friday the 6th day of November Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

Ve. Chennakkeshalu,
Senior HC, Foreign Post,
Chennai 600001, Tamil Nadu Circle.
On deputation as Assistant Manager,
Centre for Excellence in Postal Technology (CEPT)-Chennai,
Chief PMG's Office Complex, Chennai 600002.Applicant

By Advocate M/s. P. R. Satyanarayanan

Vs

Union of India rep by :
1.The Secretary,
Department of Posts,
Ministry of Communications & IT,
Dak Bhavan, New Delhi 110001.

2.Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600002.

3.Postmaster General,
Chennai City Region,
Chennai 600002.

....Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To call for the records relating to conduct of LDCE for promotion to the cadre of PS Group-B held on 29.05.2011 and direct the first respondent to declare the result of the applicant in the LDCE for promotion to the cadre of PS Group-B held on 29.05.2011 with all other consequential benefits and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. Heard Mr. P. R. Satyanarayanan, Counsel for the applicant & Mr. Su. Srinivasan, SCGSC who appears for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submitted that the applicant has made a comprehensive representation on 06.08.2019 followed by a reminder both of which have not been considered by the respondents and the said representation may be directed to be disposed of in a time bound manner and the OA may be disposed of.
4. In view of the above submission, this OA is disposed of with a direction to the respondents to dispose of the pending representation of the applicant dt. 06.08.2019 by a reasoned and speaking order as per law within a period of 45 days from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(S.N.Terdal)
Member(J)

06.11.2020

SKSI